

cooperation and measures for the growth of healthy and friendly Public-Police relationship.

(12) Examine the methods of police training, development, and career-planning of officers and recommend any changes that are required at any time in their service, to modernise the outlook, and to make the leadership of the force effective and morally strong.

(13) Examine the nature of the problems that the police will have to face in the future, and suggest the measures necessary for dealing with them, and for keeping them under continuous study and appraisal.

(14) Consider and make recommendations and suggestions regarding any other matter which the Government may refer to the Commission; and

(15) Any other matter of relevance or importance having an impact on the subject.

श्री रामानन्द तिवारी (बक्सर): अध्यक्ष महोदय, आप के माध्यम से गृह मंत्री महोदय से मेरा निवेदन है कि इस में जितने गाननीय सदस्य रह गये हैं, वे सब आई० पी० एस०, आई० सी० एस० और रिटायर्ड जज हैं। इस लिये मेरा निवेदन है कि इस में जन-प्रतिनिधि और विशेष कर जो पुलिस रैंक के नीचे के कर्मचारी हैं, उन्हें भी रखा जाय, क्योंकि उन के दुःख-मुख और कठिनाइयों को ऊपर के लोग नहीं जानते हैं। बहुत दिनों के बाद ऐसा कमीशन बनाने का निश्चय किया गया है, इस के लिये मैं आप को बधाई देता हूँ, लेकिन पुलिस विभाग के निम्नश्रेणी के कर्मचारियों और जन-प्रतिनिधियों को भी इस में रखा जाय।

SHRI SAUGATA ROY (Barrack-pore): I wish to make one submission.

MR. SPEAKER: After a statement no questions are allowed. Many Members seem to have forgotten the rules!

14.45 hrs.

### ELECTION TO COMMITTEE

#### COMMITTEE ON THE WELFARE OF SCHEDULE CASTES AND SCHEDULED TRIBES

SHRI SURAJ BHAN (Ambala): Sir, I beg to move the following:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Sarvashri Chand Ram and Karia Munda ceased to be members of the Committee on their appointment as Ministers of State.”

MR. SPEAKER The question is:

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Sarvashri Chand Ram and Karia Munda ceased to be members of the Committee on their appointment as Ministers of State.”

*The motion was adopted.*

14.49 hrs.

### MATTER UNDER RULE 377

REPORTED ARREST OF OVER A THOUSAND PERSONS IN DELHI FOR PROTESTING AGAINST WITHDRAWAL OF FACILITIES TO NEO-BUDDHISTS

SHRI VASANT SATHE (Akola): Mr. Speaker, Sir, I beg to invite the attention of this House to a serious

## Rule 377

[Shri Vasant Sathe]

matter. Yesterday over a thousand persons were arrested in Delhi for protesting against the withdrawal of facilities which were being given to neo-Buddhists. Three leaders of the RPI are on hunger strike indefinitely and they are: Mr Gavai, Deputy Chairman of the Vidhan Parishad of Maharashtra, Mr. Khumbare, Member of Parliament of Rajya Sabha and Mr. Arumugham from Karnataka. These are eminent leaders of the RPI who are on indefinite hunger-strike.

They asked for permission yesterday to sit there on hunger-strike at the boat club but they were not granted that permission. But at the same spot yesterday a big mela was organised in support of Shri Charan Singh to felicitate him for having arrested Mrs. Indira Gandhi in a most fantastic and farcical manner. In support of that they organised this mela there. That was permitted. But, here, Section 144 was cited as an excuse for preventing these people from sitting on a hunger-strike. That is the same spot where the mela was allowed to be organised. Truck-loads of people were brought from outside although they prevented earlier thousands of secondary school teachers who came from Uttar Pradesh and other places all over the country to come to this place. This is the manner in which these people have been treated.

I want to draw the attention of the House to this serious matter. These people are greatly agitated. I hope that you and this House will try to do justice to restore the facilities given to them. Merely because the backward cast people have become neo-Buddhists, they do not become forward economically, socially or otherwise. And, therefore, these facilities should not be withdrawn. This is my submission (*Interruptions*).

MR. SPEAKER: Order, order.

SHRI VASANT SATHE: Because the Prime Minister, Shri Morarji Desai publicly told that their facilities

would be withdrawn, that is why I want you to give us the assurance here and now that these facilities would be continued. That is all that I am asking you.

14.51 hrs.

MOTION RE: WHITE PAPER ON MISUSE OF MASS MEDIA DURING INTERNAL EMERGENCY—

Contd.

MR. SPEAKER: Now we go back to further consideration of the motion moved by Shri L. K. Advani under item No. 11. Shri O. P. Tyagi.

श्री ओम प्रकाश त्यागी (बहराइच) : अध्यक्ष महोदय, इतिहास के पन्नों में मैं ने हिटलर की कहानी पढ़ी थी कि उस ने किस प्रकार मास मीडिया का दुरुपयोग किया था। इस देश में भी एक हिटलर की वही कहानी आज मैं कहने जा रहा हूँ।

इस देश में तानाशाही स्थापित होने के पश्चात आपत्तिकाल में जो मास मीडिया का दुरुपयोग हुआ और वह चीज हमारे सामने आई, इसके लिए मैं अपने सूचना और प्रसारण मंत्री माननीय श्री अडवाणी को धन्यवाद देता हूँ। उन्होंने एक इन्क्वायरी बैठक जनता के सामने उसमास मीडिया के दुरुपयोग को रखा और आज शाह कमीशन के सामने भी वे सब तथ्य समर्पित हो रहे हैं। अध्यक्ष महोदय, बहन इन्दिरा गांधी ने क्या किया। इमर्जेंसी घोषित होने के पश्चात 24 जुलाई को एक बैठक बुलाई, जिस में गोखले साहब, श्री विद्या चरण शुक्ल और श्री पार्थसारथी चैयरमैन प्लानिंग कमेटी शामिल हुए थे। उस बैठक में उन का निर्णय यह हुआ कि प्रेस कौंसिल को समाप्त किया जाए और जो चार समाचार एजेंसियाँ थीं, उन का एक नई सरकारी एजेंसी में विलय कर दिया जाए और संवाददाताओं की स्वतंत्रता को समाप्त किया जाए और सरकार तक उन को पहुँच भी नियंत्रित कर दी जाए। इसके अलावा उन विदेशी संवाददाताओं को देश